

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 417
444/252/ND/2020

IN THE MATTER OF:

M/s. Dynamik Developers Pvt. Ltd.

...APPELLANT

Vs.

ROC NCT of Delhi and Haryana

...RESPONDENT

Section

Under Section 252

**Order delivered on 22.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Appellant

:Mr. Himanshu Harbola, Advocate.

For the ROC

:Mr. M. Yadubhushna Rao, AROC

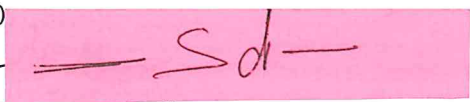
For the I.T. Department

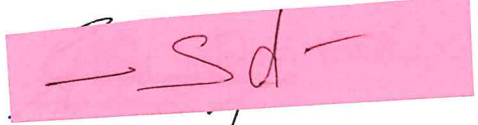
**:Ms. Easha Kadian, St. counsel
and Ms. Lakshmi Gurung, Sr. St.
counsel**

ORDER

Heard the submissions made by the counsel for the appellant as well as AROC and counsel for the Income Tax Department. Ld. Counsel for the appellant is directed to file an affidavit-cum-undertaking from his client regarding the tax liability by tomorrow. Post the matter to 23rd December,

2020


(V.K. Subburaj)
Member (T)


(P.S.N. Prasad)
Member (J)

(Annu)